

LEAVE OF ABSENCE TO DR. KALIDAS NAG

9 A.M.

MR. CHAIRMAN: I have to inform hon. Members that the following cable has been received from Dr. Kalidas Nag:—

“Respectfully requesting leave of absence from Council current session.”

Is it the pleasure of the Council that permission be granted to Dr. Kalidas Nag for remaining absent from all meetings of the Council during the whole of the current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

MOTION FOR ELECTION TO COMMITTEE.

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA): Sir, I beg to move:

“That in pursuance of section 43 of the Delhi University Act, 1922, as amended from time to time, and item (xvi) of clause (i) of Statute 2 of the Statutes of Delhi University, this Council do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Court of the University of Delhi, vice late Shri Mukand Lal Puri.”

MR. CHAIRMAN: Motion moved:

“That in pursuance of section 43 of the Delhi University Act, 1922, as amended from time to time, and item (xvi) of clause (i) of Statute 2 of the Statutes of Delhi University, this Council do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Court of the University of Delhi, vice late Shri Mukand Lal Puri.”

PROF. G. RANGA: May I know whether any decision has been taken with regard to the appointment of a new Vice-Chancellor?

MR. CHAIRMAN: This is a matter of election.

PROF. G. RANGA: But if we are to elect anybody at all, we have got to get some information to the satisfaction of this House as to the way in which the Ministry as well as our representatives have got to play their role.

MR. CHAIRMAN: This is a very important point. I know the Ministry is actually concerned with that matter, and they hope to be able to announce the name in another week or so.

PROF. G. RANGA: I do not wish to contest anything that you have said. Only it is a pity that the answer that you were pleased to give has come from you and not from the Minister.

MR. CHAIRMAN: Yes, because the Minister would have been answering an irrelevant question. That is why I gave you some information. Now, the motion is before the House.

The motion was adopted.

ELECTION TO COURT OF DELHI UNIVERSITY

MR. CHAIRMAN: I have to inform the Members that 18th April 1953 has been fixed as the last date for receiving nominations and 22nd April 1953 for holding election, if necessary, to the Court of the University of Delhi. The nominations will be received in the Council Notice Office after 12 noon on the date mentioned for the purpose. The election, which will be conducted in accordance with the system of proportional representation by means of the single transferable vote, will be held in Secretary's Room (No. 29), ground floor, Parliament House, between the hours of 10 A.M. and 1 P.M.